

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 01/(MAH)/2013  
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

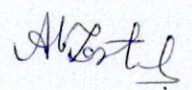
NAME OF THE PARTIES: M/s. Navi Mumbai Merchants Chamber & Ors.  
V/s.

M/s. New Bombay Merchants Common Ware House Ltd.

SECTION OF THE COMPANIES ACT: 237(b) of the Companies Act 1956.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|    |                                                                          |                                       |                                                                                     |
|----|--------------------------------------------------------------------------|---------------------------------------|-------------------------------------------------------------------------------------|
| 1. | Mr. Sunil Tildkechandan<br>Ms. Subhasree Chatterjee<br>(For Petitioners) | Adv.<br>i/b. Manilal Kher Ambalal Co. |  |
|----|--------------------------------------------------------------------------|---------------------------------------|-------------------------------------------------------------------------------------|

|    |                                            |                                |                                                                                                     |
|----|--------------------------------------------|--------------------------------|-----------------------------------------------------------------------------------------------------|
| 2. | Mr. Karl Shroff<br>Mr. Ahuramagda Postvala | Adv.<br>i/b Wadia Ghandy & Co. | <br>Respondent |
|----|--------------------------------------------|--------------------------------|-----------------------------------------------------------------------------------------------------|

**ORDER**

**C.P. 01/237(b)/CLB/MB/MAH/2013**

1. Ld. Counsel representing both the sides are present.
2. An Order of the Hon'ble High Court dated 9<sup>th</sup> October, 2015 is placed on record. Prima-facie, as per the submissions of both sides, inspection of the documents as enlisted in the said Order of the Hon'ble High Court is over. However, the Petitioner has made a statement that inspection of certain documents has not been granted although directions were given. It is informed that because of that reason Contempt Proceedings were filed before the Hon'ble High Court, pending for disposal. However, no evidence in this regard as on date is on record.
3. Even if the contempt proceeding is to be proceeded before the Hon'ble High Court, C.P. 01/2013 being pending since long and the Order of the Hon'ble High Court is now available, hence should not remain undecided. Ld. Representative of both sides are, therefore, directed to complete all their pleadings, if any, on or before 30<sup>th</sup> December, 2016.

MKS

4. Let this Petition be now fixed for final hearing on **23<sup>rd</sup> January, 2017**. Duly communicated to both sides.

Dated 25.11.2016

sd/-

**Shri M.K. Shrawat**  
Member (Legal)